

आंध्र प्रदेश में पेट्रोल का मूल्य

* 527. श्री शारदा नन्द :

श्री जगन्नाथ राव जोशी :

श्री अटल बिहारी वाजपेयी :

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में पेट्रोल का मूल्य 1.03 रु० प्रति लिटर है तथा कुछ समय पूर्व आंध्र प्रदेश में भी पेट्रोल इसी मूल्य पर बिक रहा था ;

(ख) क्या यह भी सच है कि हाल ही में आंध्र प्रदेश में पेट्रोल का मूल्य 1.06 रु० प्रति लिटर कर दिया गया है तथा 3 पैसे की यह वृद्धि रेलवे को दिये जाने वाले विलम्ब-शुल्क के कारण की गई है ;

(ग) भारतीय तेल निगम द्वारा रेलवे को इस अवधि में कितना विलम्ब शुल्क देना पड़ा जब आंध्र प्रदेश में तेल का मूल्य 1.03 रुपये प्रति लिटर से बढ़ा कर 1.06 रु० प्रति लिटर किया गया ; और

(घ) यदि हां, तो जनता पर इस अतिरिक्त भार के लिये कौन अधिकारी जिम्मेदार है तथा उनके विरुद्ध क्या कार्यवाही की गई है ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes, Sir. The selling price of petrol in Hyderabad (Andhra Pradesh) prior to 1-7-1968 was Rs. 1.03 per litre.

(b) This price was enhanced by the oil companies to Rs. 1.06 per litre from 1-7-1968 due to the increase in the sales tax imposed by the State Government.

(c) and (d). Do not arise.

श्री शारदा नन्द : अध्यक्ष महोदय, मैं जानना चाहता हूं कि क्या मेल भाड़े में विलम्ब शुल्क देने के कारण इस दर को बढ़ाना पड़ा है ?

SHRI RAGHU RAMAIAH : This particular increase is due to the increase in the sales-tax. Of course, railway freight is added. When there is an increase in the railway freight and that is added, that, of course, increases the price.

SHRI K. N. TIWARY : His question is whether the price increase is due to the demurrage paid by the Oil Corporation.

SHRI RAGHU RAMAIAH : Demurrage is not taken into account.

MR. SPEAKER : The railway freight is taken into consideration.

श्री शारदा नन्द : क्या मंत्री महोदय बताने की कृपा करेंगे कि क्या कम्पनियों के दबाव के कारण ऐसा किया गया है ?

SHRI RAGHU RAMAIAH : No, Sir.

श्री अटल बिहारी वाजपेयी : क्या केन्द्रीय सरकार दिल्ली प्रशासन को यह सलाह देने का विचार करती है कि अन्य राज्यों की तरह यहां भी पेट्रोल का दाम बढ़ा दिया जाय ? यदि दिल्ली प्रशासन पेट्रोल का दाम बढ़ाये तो क्या केन्द्रीय सरकार को कोई आपत्ति होगी ।

THE MINISTER OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI ASOKA MEHTA) : I do not know how this arises out of the main question. Of course, the price of petrol would rise as soon as the sales tax on it is raised. If the Delhi Administration wants to increase the sales tax on petrol, naturally the price of petrol will increase. We do not give advice to people to do anything.

SHRI ATAL BIHARI VAJPAYEE : Will there be objection from the Central Government ?

SHRI ASOKA MEHTA : If the sales tax is increased, automatically the price will go up. It is not for me to decide whether sales tax should be increased or not...

SHRI PASHABHAI PATEL : Is it true that 80 per cent of the price of petrol goes in taxes and only 20 per cent is the actual cost of the petrol, and if so, what are Government doing for the poor man of India who depends on petrol ?

SHRI ASOKA MEHTA : As the hon. Member knows, there is a very heavy duty on this product.

SHRI LOBO PRABHU : Is it fair to the common man who uses bus transport ?

AN HON. MEMBER : He will say that the common man does not use petrol.

SHRI DHIRESWAR KALITA : Government have instituted a committee under the chairmanship of Shri Shantilal Shah regarding the pricing of oil. May I know the terms of reference of this committee ?

SHRI ASOKA MEHTA : A committee has been appointed. I think the terms of reference were already placed before the House...

SHRI DHIRESWAR KALITA : They were not placed before the House.

SHRI ASOKA MEHTA : If the hon. Member writes to me, we shall send him a copy of the terms of reference.

श्री तुलशी दास जाधव : पेट्रोल का जो टैक्स आता है उस का किस रीति से बटवारा होता है ? देहात की रोड्स के लिये कितना और शहर की रोड्स के लिये कितना खर्च हो—क्या इस के बारे में कोई निर्णय किया गया है ?

SHRI ASOKA MEHTA : Taxes go to the State exchequer or to the Central exchequer. They do not come to me.

CENTRAL GOVERNMENT COOPERATIVE HOUSE BUILDING SOCIETIES IN DELHI

*529. **SHRI BHARAT SINGH CHAUHAN :** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the reasons for which no land has so far been allotted to the Central Government Cooperative House Building Societies in Delhi in spite of the fact that huge amounts representing the cost of the land have already been deposited by these Societies with the Government;

(b) when the land will be allotted to them;

(c) whether interest on the money deposited with Government will be paid to the societies till such time as the land is not actually made available; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) The acquisition of the land proposed to be allotted to the Central Government Employees for their House Building Cooperative Societies was delayed due to legal difficulties.

(b) The possession of the land in Rohtak Road and Pritampura area is expected to be handed over after demarcation at site shortly. In Shahdara area, steps are being taken to finalise the acquisition proceedings.

(c) and (d). No interest is paid in such cases. The amount received from the societies is utilised for the payment of compensation for the land acquired.

श्री भारत सिंह चौहान : जिन लोगों ने रकम जमा की है, क्या उन्होंने ब्याज की मांग की है ? उन को जमीन देने में जो बिलम्ब हुआ है तथा उन को जो परेशानी हुई है—उस के सम्बन्ध में शासन क्या विचार कर रहा है ?

स्वास्थ्य तथा परिवार नियोजन मंत्री (श्री सत्य नारायण सिंह) : ब्याज के बारे में उन की तरफ से कोई मांग आई है या नहीं—मुझे पता नहीं है। कुछ सोसायटीज ने जून-जुलाई में पैसा जमा कराया है, कुछ ने एक साल पहले जमा कराया था, पैसा जमा होने के बाद यदि जमीन देने में देर हो जाय तो उसका ब्याज नहीं दिया जाता है। माननीय सदस्य को अभी बताया गया है कि लैंड एक्वायर होने में देर होना ही इस का कारण है। इसे आप डेमोक्रेसी की कमजोरी कहिये या खुशकिस्मती कहिये कि हमें कोर्ट के फैसले पर अमल करना पड़ता है। जब भी कोई बात होती है तो लोग कोर्ट में चले जाते हैं, उस स्थिति में हमें कोर्ट का फैसला होने